

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-1095(ND)2019

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2019.**

**NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present: Advocate for the Petitioner.**

**Advocate for the Respondent**

**ORDER**

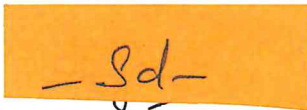
Intimation has been filed by the IRP with respect of the steps taken as per the statutory requirements. A copy of the newspaper publication annexed has been placed on record. In the first meeting of the COC which was convened on 12<sup>th</sup> July, 2019, the IRP was confirmed as the RP in this case. The said resolution was passed in Item No. 4 on the Agenda and Mr. Akarsh Kashyap, the IRP has been confirmed as the RP in this case. His consent in Form AA has been filed along with it. As approval was given by 100% of the Members of the COC, this Bench confirms Mr. Akarsh Kashyap as the RP in this case. He is directed to take steps as are required under the statute and file his interim report from time to time.

CA 1094/2019 has been filed for certain directions to the Members of the COC who inspite of having passing certain resolutions, are not complying in

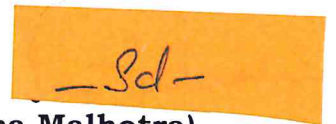


accordance with the same. Notice be effected on the members of the COC/major creditors returnable on 19<sup>th</sup> September, 2019.

CA 1095/2019 has been filed making allegation of total non-cooperation by the suspended directors. Though, notice had been issued earlier, there is no affidavit of service. let steps be taken and affidavit of service be filed returnable on 19<sup>th</sup> September, 2019.



**(L. N. Gupta)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**